

F.No. 3305-03/REG/FSSAI/2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 8th November, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Notification no. F.No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.

Reference is drawn to the notification no. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 published in the Official Gazette of India regarding declaration of class title, trans fat content and saturated fat content on label of the food products and subsequent extension of timeline of this notification *vide* direction issued on 30th July, 2016, 1st December, 2016, 2nd March, 2017 and 15th June, 2017.

2. Subsequently, requests have been received from stakeholders to further extend the compliance period w.r.t declaration of class title in order to liquidate the existing stock of their products. After due consideration, it has been decided to further extend the date of compliance of the above notification only w.r.t declaration of class title for a further period of two months i.e. up to 31st December, 2017.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.


Director (RCD)
FSSAI

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI 2. PS to CEO, FSSAI 3. All Directors, FSSAI